

**Snehlata Shrivastava**  
IAS (MP:1982)  
SECRETARY (JUSTICE)



DEPARTMENT OF JUSTICE  
GOVERNMENT OF INDIA

D.O. No. 15011/27/2017-JUS(AU) / 241/0243

Dated the 15<sup>th</sup> May, 2017

Dear

This is to apprise you of the significant activities undertaken by the Department of Justice for the month of April, 2017.

1. Acting Chief Justices appointed in the High Courts of Delhi and Himachal Pradesh.

Supreme Court Collegium recommended the names of 51 judges for appointment in various High Courts. These proposals are in various stages of processing.

2. An MoU on Bilateral Judicial Sector Co-operation was signed between India and Bangladesh on 08.04.2017 during the visit of Prime Minister of Bangladesh to India from 07-10 April, 2017. 1500 Judges of Bangladesh will receive training over a period of 5 years.

3. The Cabinet approved signing of the MoU in the field of judicial co-operation between India and Tunisia in its meeting held on 12.04.2017. MEA has been requested to take further action in this matter.

4. Hon'ble Minister for Law & Justice and Electronics & Information Technology launched three key legal aid and empowerment initiatives of the Department of Justice – namely 'Pro bono legal services', 'Tele law service' and 'Nyaya Mitra scheme' - on 20 April 2017 at Jaisalmer House. A booklet titled 'Justice for All – Access to Justice for Marginalised People' about these initiatives was also released at the event. The details of these initiatives are :-

- (i) '**Pro bono legal services**' is an online web based platform for the registration of lawyers who are interested to volunteer pro bono services for the underprivileged litigants,
- (ii) '**Tele Law**', a joint initiative of Department of Justice, NALSA and CSE- E-Governance Service Limited, is aimed at facilitating delivery of legal advice by expert lawyers to the clients while connecting through video conferencing facilities at CSCs. The service is operated by para legal volunteers. Initially project would be launched across 1800 panchayats in Uttar Pradesh, Bihar, North Eastern States and Jammu & Kashmir through 1000 women para legal volunteers.

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- (iii) **'Nyaya Mitra'** scheme is aimed at reducing pendency of cases across selected 227 districts, with special focus on those pending for more than 10 years. Retired judicial or executive officer (with legal experience) designated as the 'Nyaya Mitra' will be based at District Facilitation Centres, housed in CSCs to coordinate with stakeholders.

5. The digital infrastructure including LAN infrastructure of the leftover District Legal Service Authorities, Taluka Legal Service Committees and State Judicial Academies across the country has been taken up under the eCourts Mission Mode Project Phase II. Twenty eight States/UTs have signed and executed the tripartite MoU's period till 30<sup>th</sup> April, 2017 for sustainability of eCourts Phase II, after project.

6. Non-compliance of ACC directions - NIL

Yours sincerely,

Sd/-

(Snehlata Shrivastava)

Shri P.K. Sinha,  
Cabinet Secretary,  
Cabinet Secretariat,  
Rashtrapati Bhawan,  
New Delhi

Copy to:-

PS to Minister of Law & Justice and Electronics & Information Technology, Shastri Bhawan, New Delhi.

PS to Minister of State for Law & Justice and Electronics & Information Technology, Shastri Bhawan, New Delhi.

(Snehlata Shrivastava)